

a Public Sector Undertaking of Government of Tamil Nadu, had applied for the allotment of Gare Palma Sector II coal block in the State of Chattisgarh and Mahanadi and Machchhakata coal blocks in the State of Odisha against the Notice Inviting Application (NIA) dated 18-02-2015 under the provisions of Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. Tamil Nadu Generation and Distribution Corporation Limited has not been allotted any coal blocks against the said NIA.

However, one coal block namely Chandrabila in the State of Odisha has been decided to be allotted to the Government of Tamil Nadu under the provisions of Auction by Competitive Bidding Rules, 2012.

#### **Stake in SCCL.**

1551. SHRI MOHD. ALI KHAN: Will the Minister of COAL be pleased to state:

(a) whether Government has any stake in Singareni Collieries Company Limited in Telangana;

(b) if so, the details thereof; and

(c) whether Telangana Government wants to stake claim by purchasing the same and if so, the details thereof and the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) The Government of India has 48.9015% equityshareholding in the Singareni Collieries Company Limited (SCCL). Government of Telangana had submitted a proposal in August, 2014 to purchase Government of India's equity in SCCL. The proposal was examined in the Ministry. In the lightof the fact that coal is a national asset and it has to be used in a manner so that need-based equitable distributionis effected for the entire country including the non-coal bearing states, it would not be in the national interest to divest Government of India's shares. Government of Telangana was informed accordingly.

#### **Allocation of coal blocks to PSUs**

1552. SHRI DEVENDER GOUD T : Will the Minister of COAL be pleased to state :—

(a) whether the process to allocate coal blocks to PSUs and private companies has been started;

(b) whether any guidelines have been issued in this regard;

(c) if so, the details thereof;

(d) the details of PSUs and other private companies that already have coal linkages; and

(e) by when the entire process would be completed and how much money Government is thinking to generate through the process of coal auction?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) Yes, Sir. Allocation of 204 coal blocks/mines cancelled by Hon'ble Supreme Court has been started as per the provisions of Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder in a phased manner. Further, allocation of coal blocks/mines is also done as per the provisions of 'Auction by Competitive Bidding of Coal Mines Rules-2012'.

(d) The details of PSUs and Private Companies having coal linkages from Coal India Ltd. as on 30-4-2015 (provisional) are as under:

Nature of Linkage holder Company	Numbers of Linkages
PSU/Government	129
Private	125
TOTAL	254

(e) No time limit has been fixed for completing the allocation process of these 204 coal blocks. The estimated revenue which would accrue to coal bearing States from the 29 Coal Mines auctioned so far during the life of mine/lease period is ₹ 1,93,512 Crores. The likely benefit to consumers in terms of reduction of electricity tariffs from 9 coal blocks auctioned for Power sector will be ₹ 69,311 Crores approximately. In addition, an estimated amount of ₹ 1,41,854 Crores would accrue to coal bearing States from allotment of 38 coal mines to Central and State PSU's over the life of mine/lease period.

### **Open defecation**

1553. SHRIMATI KANIMOZHI: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government is aware that a survey by Research Institute for Compassionate Economics has found that 40 per cent of the households with working latrines still defecate in open;

(b) since the construction of latrines is not enough to combat open defecation, whether Government is taking any steps to bring attitudinal changes among people; and

(c) if so, the details thereof?